



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, NEW DELHI / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - IV SECTION)**MINUTES OF THE NORMS COMMITTEE- IV****MEETING No.** NC/4/MEET/Dec/202223/15**DATED:** 13/01/2023Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Dec/202223/15 dated 13/01/2023 of Norms Committee - IV for the year 2022-23 was held on 13/01/2023 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	ASHOK KANODIA, Deputy DGFT	DGFT(HQ)
2	NAND Lal, Technical Consultant	DPIIT
3	SHAISH KUMAR, Technical Consultant	DGFT
4	DINESHNARAIN MATHUR, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	ARJUN CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000235AM16
RA File Number	042404000229 AM12
Licence No and Date	0410130300/15/11/2011
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	2 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	BAJAJ HERBALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000538AM13
RA File Number	082404000007 AM13
Licence No and Date	0810110560/10/04/2012
Norms Committee Decision: The Committee considered the case as per agenda and decided to transfer the case to NC-VI (DES-VI) as the export product related to Foods.	

Case No.	3 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	PLASTO POLYCHEM INDUSTRIE
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000110AM15
RA File Number	072404000354 AM14
Licence No and Date	0710101248/10/01/2014
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its	

meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	4 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	ARIES DYE CHEM INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305001260AM19
RA File Number	082404000085 AM16
Licence No and Date	0810135905/20/08/2015

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	5 / NC/4/MEET/Dec/202223/15
Case Status	Case Rejected
Party Name	OMNI IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305001046AM19
RA File Number	039504000636 AM16
Licence No and Date	0310801210/18/12/2015

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 08.04.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	6 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	VANSHI CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305001041AM19
RA File Number	039504000050 AM17

Licence No and Date	0310804135/25/04/2016
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023 1. Please provide central excise production consumption certificate used to redeem another AA. No. 0310801376 dt. 29.12.2015 for the same export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	7 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	RUSHIL DECOR LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305001134AM19
RA File Number	082404000068 AM18
Licence No and Date	0810140511/16/06/2017
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	8 / NC/4/MEET/Dec/202223/15
Case Status	Case Rejected
Party Name	PARAMOUNT MINERALS AND CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305001055AM19
RA File Number	039504000566 AM19
Licence No and Date	0310824015/26/09/2018
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 28.07.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	9 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred

Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305001190AM19
RA File Number	039504001170 AM19
Licence No and Date	0310826946/08/02/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.12.2022).	

Case No.	10 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	GOODEARTH MINCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305001303AM19
RA File Number	502404000030 AM19
Licence No and Date	5010002508/13/02/2019
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	11 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	DEVHARSH INFOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000043AM20
RA File Number	039404001105 AM19
Licence No and Date	0310828439/22/04/2019
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that there is a data transmission issue related to this case and same may be taken up with EDI division of HQs after verifying original application and authorization issued.	

Case No.	12 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	MANMOHAN MINERALS & CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000071AM20
RA File Number	502404000035 AM19
Licence No and Date	5010002521/29/04/2019
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	13 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000102AM20
RA File Number	082404000048 AM19
Licence No and Date	0810145286/15/05/2019
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	14 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000677AM20
RA File Number	039404000185 AM20
Licence No and Date	0310829752/18/06/2019
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.07.2021 followed by reminder on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 16.01.2023).

Case No.	15 / NC/4/MEET/Dec/202223/15
Case Status	Case Withdrawn
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000257AM20
RA File Number	062404000025 AM20
Licence No and Date	0610039241/11/07/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.	

Case No.	16 / NC/4/MEET/Dec/202223/15
Case Status	Case Withdrawn
Party Name	JAQUAR AND COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000410AM20
RA File Number	052304000248 AM20
Licence No and Date	0510412004/03/10/2019
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and it was found that the same case has been rejected in online meeting 07/83-ALC1/2020 held on 18/09/2020. Hence, the Committee decided to withdraw the case.	

Case No.	17 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	KIM CHEMICALS LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000506AM20
RA File Number	039404000543 AM20

Licence No and Date	0310833220/04/12/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 28.09.2020 followed by a reminder on 29.09.2022 and 23.11.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 16.01.2023).	

Case No.	18 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	PLASMIX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000508AM20
RA File Number	072404000194 AM20
Licence No and Date	0710115790/05/12/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 30.06.2021 followed by reminder 13.05.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 16.01.2022).	

Case No.	19 / NC/4/MEET/Dec/202223/15
Case Status	Case Rejected
Party Name	RAAH HOME SOLUTIONS LLP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000522AM20
RA File Number	039504000898 AM20
Licence No and Date	0310833339/11/12/2019
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 09.10.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	20 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000614AM20
RA File Number	062404000081 AM20
Licence No and	0610039395/07/01/2020

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	21 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	KIRI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000636AM20
RA File Number	082404000336 AM20
Licence No and Date	0810146987/13/01/2020
Norms Committee Decision: The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	22 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000635AM20
RA File Number	039504000998 AM20
Licence No and Date	0310834139/14/01/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 11.11.2021 1. Complete chemical reactions, Mol. Weight and % yield on molar basis. . Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	23 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023

HQ File Number	018305000639AM20
RA File Number	052404000661 AM20
Licence No and Date	0510413336/15/01/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	24 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	MERIT POLYPLAST
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000659AM20
RA File Number	039504001029 AM20
Licence No and Date	0310834491/27/01/2020
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against D/L issued on 09.10.2020 followed by a reminder on 15.07.2021. Hence, the committee decided to defer the case.	

Case No.	25 / NC/4/MEET/Dec/202223/15
Case Status	Case Rejected
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000663AM20
RA File Number	302404000118 AM20
Licence No and Date	3010105019/28/01/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 09.10.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	26 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	CRYSTAL CROP PROTECTION LIMITED
Meeting Number	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023

and Date	
HQ File Number	018305000669AM20
RA File Number	052304000416 AM20
Licence No and Date	0510413484/30/01/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	27 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000681AM20
RA File Number	039504001066 AM20
Licence No and Date	0310834679/06/02/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	28 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	HARSHA EXITO ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000738AM20
RA File Number	042404000185 AM20
Licence No and Date	0410166552/24/02/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	29 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred

Party Name	INDOTAN CHEMICALS LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000746AM20
RA File Number	022404000194 AM20
Licence No and Date	0210209790/25/02/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 11.11.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	30 / NC/4/MEET/Dec/202223/15
Case Status	Case Approved
Party Name	NUTECH PRINT SERVICES INDIA
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000777AM20
RA File Number	052404000753 AM20
Licence No and Date	0510413876/13/03/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to take cue from SION A-1569 and ratify the norms as under:-

Export item : Export Item Name: MULTI COLOUR PRINTED BOOKS (150000 Pcs)((Using Bible Paper of (25-50 GSM) 83.50 MT, Paper Board of (250 GSM +/-10%) 10.50 MT & other consumables))

Qty: 94.0 MT

Import Items:

<i>S. No</i>	<i>Item description</i>	<i>Qty. Recommended</i>
1	Bible Paper (25-50 GSM)	93.52 MT
2	Paper Board of 250 GSM +/-10%	12.075 MT
3	Printing ink (Printing purpose)	940 kg
4	Lithographic Plate	Limited to 3% of FOB value of export or applied qty. whichever is less.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	31 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	POOJA FRAGRANCE
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000800AM21
RA File Number	072404000308 AM20
Licence No and Date	0710116350/20/04/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.10.2021 followed by a reminder on 29.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 16.01.2023).	

Case No.	32 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	PANILA CHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000812AM21
RA File Number	242404000001 AM21
Licence No and Date	2410043083/27/04/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the Personal Hearing. Letter for PH to be issued. Hence, the Committee decided to defer the case.	

Case No.	33 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000821AM21
RA File Number	062404000003 AM21
Licence No and Date	0610039479/27/04/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023 1. Manufacturing process indicating all the raw materials used in it and their wastage if any. 2. Composition of Export item Desiccant clay.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	34 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	AJIT INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000847AM21
RA File Number	052304000481 AM20
Licence No and Date	0510414214/20/05/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	35 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	UNITED CHEMIE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000857AM21
RA File Number	082404000040 AM21
Licence No and Date	0810147829/27/05/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 22.03.2021 followed by areminder on 28.07.2021. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	36 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000864AM21
RA File Number	052404000064 AM21
Licence No and Date	0510414282/29/05/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its	

meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	37 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	GIRIDHAR TECHFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000878AM21
RA File Number	082404000038 AM21
Licence No and Date	0810147884/04/06/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.11.2021. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	38 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000890AM21
RA File Number	522404000019 AM21
Licence No and Date	5210043425/08/06/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023	
1. Complete specification with GSM of the export item and Import item. 2. Complete calculation of requirement of raw material/s giving wastage separately and also to fill 4 E annexure with indigenous items of the application.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	39 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000894AM21
RA File Number	039404000144 AM21
Licence No and Date	0310836636/11/06/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.09.2022 followed by a reminder on 13.12.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	40 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000897AM21
RA File Number	039404000145 AM21
Licence No and Date	0310836646/12/06/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.09.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	41 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000905AM21
RA File Number	039404000137 AM21
Licence No and Date	0310836694/16/06/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022 followed by a reminder on 30.06.2022 and 13.07.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	42 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000912AM21
RA File Number	039404000177 AM21
Licence No and Date	0310836764/19/06/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.09.2022 followed by a reminder on 13.12.2022 . Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	43 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	HI-TECH CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000930AM21
RA File Number	022404000033 AM21
Licence No and Date	0210209946/30/06/2020
Norms Committee Decision: The committees considered the case as per agenda in the presence of technical expert and decided to ask for the comments from the Ministry of Steel. Letter is to be issued. Hence, The Committee decided to defer the case.	

Case No.	44 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	PAREKH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000944AM21
RA File Number	039504000197 AM21
Licence No and Date	0310837038/06/07/2020
Norms Committee Decision: The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	45 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	AMITEK INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000949AM21

RA File Number	132404000018 AM21
Licence No and Date	1310049620/07/07/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	46 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	AMITEK INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000949AM21
RA File Number	132404000018 AM21
Licence No and Date	1310049620/07/07/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	47 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	PARIKH ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000957AM21
RA File Number	082404000084 AM21
Licence No and Date	0810148092/10/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	48 / NC/4/MEET/Dec/202223/15
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Case Status	Case Deferred
Party Name	FAITH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000965AM21
RA File Number	082404000091 AM21
Licence No and Date	0810148134/15/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 12.10.2021 followed by a reminder on 19.01.2021 and 18.08.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	49 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	BODAL CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000972AM21
RA File Number	082404000085 AM21
Licence No and Date	0810148201/21/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	50 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	RIVERSIDE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000981AM21
RA File Number	039504000158 AM21
Licence No and Date	0310837411/24/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 30.06.2022 followed by a reminder on 11.10.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	51 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred

Party Name	ANANTA MEDICARE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305000998AM21
RA File Number	052304000112 AM21
Licence No and Date	0510414801/31/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022 followed by a reminder on 29.09.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	52 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305001000AM21
RA File Number	082404000114 AM21
Licence No and Date	0810148275/04/08/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	53 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	BANARAS BEADS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305001002AM21
RA File Number	152404000002 AM21
Licence No and Date	1510022221/06/08/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.10.2021 followed by a reminder on 01.06.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 16.01.2023).	

Case No.	54 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305001009AM21
RA File Number	052304000111 AM21
Licence No and Date	0510414870/11/08/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 01.06.2022 followed by a reminder on 29.09.2022 . Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	55 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305001021AM21
RA File Number	062404000034 AM21
Licence No and Date	0610039587/20/08/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	56 / NC/4/MEET/Dec/202223/15
Case Status	Case Approved
Party Name	KLJ ORGANIC LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305001033AM21
RA File Number	052304000149 AM21
Licence No and Date	0510415015/26/08/2020
Norms Committee Decision: The committee considered the case as per agenda and decided to take cue from SION A -3107 and ratify the norms as under:-	

Export Item: As per application

Qty.: 850000 kg

Import Items:

Import S. No.	Description	Qty. Recommended
1.	Paraffin (C14-C20)	0.503 kg/kg of export
2.	Chlorine	0.5565 kg/kg of export
3.	HDPE Granules	As per packing policy.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	57 / NC/4/MEET/Dec/202223/15
Case Status	Case Approved
Party Name	PAPER PLUS CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305001034AM21
RA File Number	039504001205 AM20
Licence No and Date	0310837911/26/08/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to take cue from SION A -2866 and ratify the norms as applied as under:-

Export Item	Quantity	Import item	Quantity
SELF ADHESIVE PAPER (160 GSM + / - 10%) WITH ADHESIVE COATING WEIGHT OF 20 GSM / SQM	275000.0 SQM	ONE SIDE COATED PAPER (75 GSM +/- 10%)	286000.0 SQM
		ADHESIVE (100% SOLID)	5720.0 Kg
		SILICONE COATED PAPER (65 GSM + / - 10%)	286000.0 SQM

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	58 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	SENSIENT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305001045AM21
RA File Number	039504000318 AM21
Licence No and Date	0310838013/01/09/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	59 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305001049AM21
RA File Number	039504000322 AM21
Licence No and Date	0310838053/02/09/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 23.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	60 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	NARAYAN ORGANICS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305001051AM21
RA File Number	082404000163 AM21
Licence No and Date	0810148476/03/09/2020
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 11.11.2021. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	61 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305001059AM21
RA File Number	039404000405 AM21
Licence No and Date	0310838165/09/09/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the norms applied by the firm do not match the chemistry given by the firm. Hence, the committee decided to call the Firm for PH.	

Case No.	62 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	WELSPUN INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305001061AM21
RA File Number	039504000358 AM21
Licence No and Date	0310838173/09/09/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023	
1. Specification/ GSM of both import and export items. 2. Net import content in the export item with calculation of requirement of both imported and indigenous items with wastage separately for the manufacture of export item. 3. To fill 4 E Annexure of the application.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	63 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	KRISHNA ENZYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023

HQ File Number	018305001075AM21
RA File Number	318304000062 AM21
Licence No and Date	3110067853/15/09/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	64 / NC/4/MEET/Dec/202223/15	
Case Status	Case Approved	
Party Name	GIRDHARS INTERNATIONAL	
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023	
HQ File Number	018305001078AM21	
RA File Number	052304000183 AM21	
Licence No and Date	0510415235/16/09/2020	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to take cue from SION K -159 and ratify the norms as under:-		
Export Item: UNSCENTED WAX CANDLES IN ASSORTED COLOURS, SIZES AND SHAPES (WAX CANDLES).		
Quantity: 1 Kg		
Import Items:-		
S.No.	Item description	Quantity recommended
1	Paraffin Wax	0.836 Kg
2	Stearic Acid	0.15 Kg
3	Micro Crystalline Wax	0.024 Kg
4	Wicks	0.002 Kg
5	Colour	0.002 Kg

6	Light Stabilizer/ CYA Sorb/Richvin/CS Stabilizer	0.002 Kg
7	Polymer Vybar/Polyboost/AC Wax Chemicals	0.003 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	65 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	BODAL CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305001083AM21
RA File Number	082404000182 AM21
Licence No and Date	0810148588/17/09/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.09.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	66 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305001101AM21
RA File Number	022404000081 AM21
Licence No and Date	0210210126/25/09/2020
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	67 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	BALAJI CORK
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305001109AM21
RA File Number	052304000188 AM21

Licence No and Date	0510415376/30/09/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023 1. Composition of Export Item indicating net import and indigenous content in the export item. 2. Details of Indigenous items and to fill accordingly 4 E Annexure. 3. Calculation of requirement of raw materials giving wastage separately. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	68 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	A.G.INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305001136AM21
RA File Number	052304000225 AM21
Licence No and Date	0510415477/12/10/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	69 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305001153AM21
RA File Number	039404000557 AM21
Licence No and Date	0310839083/23/10/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023	

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	70 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	MEHADIA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305001164AM21
RA File Number	502404000015 AM21
Licence No and Date	5010002746/29/10/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023

1. Total GSM of Export item and indicating thickness of coating in gm/Sq. Mt.
2. Range of GSM of import of papers is very high i.e. 30 to 200GSM, therefore, to indicate quantity of export item with each type of GSM range.
3. Either Coated paper or Art paper is used with glassine paper to make Export item. Therefore to give separate quantities of export items using Coated paper or Art paper.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	71 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	018305001171AM21
RA File Number	522404000066 AM21
Licence No and Date	5210043584/02/11/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 07.10.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	72 / NC/4/MEET/Dec/202223/15
Case Status	Case Approved

Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023		
HQ File Number	018305001210AM21		
RA File Number	039504000518 AM21		
Licence No and Date	0310839523/12/11/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
"Direct yellow 157 (Yellow OIV) (Net Contain OF import in export products DTPTSA 909.091 KG & AACS 909.091KGS)" (Dye Content 18%)	1 Kg	Dehydrothio-P-Toluidine Sulfonic Acid (ammonium salt) 80%	0.0909 Kg
		N-Acetoacet Cresidine Sulphonic Acid (Ammonium salt) 80%	0.0909 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	73 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	J K PARAS POLYCOATS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00233506AM22
RA File Number	052304000298 AM21
Licence No and Date	0510415991/26/11/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023	
1. Name of the Polymer giving complete details in the 4 E Annexure. 2. Calculation for the requirement of all the raw materials both imported and indigenous, indicating net content and wastage separately.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	74 / NC/4/MEET/Dec/202223/15		
Case Status	Case Deferred		

Party Name	CARYSIL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00024140AM22
RA File Number	03AA04002314 AM22
Licence No and Date	0311003255/22/04/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 23.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	75 / NC/4/MEET/Dec/202223/15
Case Status	Case Approved
Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00026672AM22
RA File Number	05AA04042044 AM21
Licence No and Date	0511002292/26/04/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms with 4% wastage as under:- Export Item: PAPER BAGS MADE OF KRAFT PAPER GSM: 65-110 +-10 PERCENT Qty.: 95300.0Kg Import Item: KRAFT PAPER GSM: 65-110 +-10 PERCENT (in jumbo roll) Qty.: 99,112. 0 kg RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	76 / NC/4/MEET/Dec/202223/15
Case Status	Case Approved
Party Name	INTERNATIONAL TRADERS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00034436AM22
RA File Number	03AA04008743 AM22
Licence No and Date	0311003627/06/05/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms with 4% wastage as under:-	

Export item: PAPER PRODUCTS NAMELY PACKING PAPER AND WRAPPING PAPER HSN - 48239013(PAPER PRODUCTS NAMELY PACKING PAPER AND WRAPPING PAPER HSN - 48239013 NET CONTENT: 1) COATED PAPER (20 GSM - 100 GSM) 2,77,777.780 KGS. 2) BROWN KRAFT LINER (130-225 GSM)(PACKING MATERIAL) : 28,571.430 KGS.)

Quantity: 306349.0Kg

S. No.	Import description	Qty. Recommended
1.	COATED PAPER (20 GSM - 100 GSM))	288,888.891 Kg
2.	BROWN KRAFT LINER (130-225 GSM)	As per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	77 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	PACIFIC QUARTZ SURFACES LLP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00047938AM22
RA File Number	13AA04002396 AM22
Licence No and Date	1311000355/21/05/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023

1. Specification of Import and export items, indicating weight of export item
2. Manufacturing process using silane in the end product.
3. Function of Silane in import item in manufacturing the export item with calculation for quantity required.
4. To fill details of imported and indigenous items in 4 E annexure with production consumption data for the last three years duly certified by CA.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	78 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00126672AM22
RA File Number	52AA04006762 AM22
Licence No and Date	5211000946/29/06/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023 1. Complete specification with GSM of the export and Import items. 2. Complete calculation of requirement of raw material/s giving wastage separately and also to fill 4 E annexure with indigenous items of the application. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	79 / NC/4/MEET/Dec/202223/15		
Case Status	Case Approved		
Party Name	G T Z (INDIA) PVT LTD		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023		
HQ File Number	HQRNORM APPLY 00131237AM22		
RA File Number	02AA04012574 AM22		
Licence No and Date	0211000887/05/07/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms with NIL wastage as under:-			
Export Item	Quantity	Import item	Quantity
SEALANT COLORADO NR.12(80% Solid Content) (Electro Plating Chemicals)	19,400 Kg	CONDITIONER SCH	12,600 Kg
		KATALYSATOR ST80	1057.5 Kg
		PS BCN	1980.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	80 / NC/4/MEET/Dec/202223/15		
Case Status	Case Approved		
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED		
Meeting Number	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023		

and Date			
HQ File Number	HQRNORM APPLY 00133827AM22		
RA File Number	03AA04044030 AM22		
Licence No and Date	0311005206/08/07/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Direct yellow 157 (Yellow OIV) (NET CONTENT OF IMPORT ITEMS IN EXPORT IS 1546 KGS)(Yellow OIV) (Dye content 17.9%)	1 Kg	N-Acetoacet Cresidine Sulphonic Acid (Ammonium salt) 80PCT	0.090 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	81 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00134331AM22
RA File Number	03AA04045294 AM22
Licence No and Date	0311005218/08/07/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	82 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00141640AM22
RA File Number	03AA04049909 AM22
Licence No and Date	0311005457/19/07/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.09.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	83 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	PACIFIC QUARTZ SURFACES LLP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00186601AM22
RA File Number	13AA04016435 AM22
Licence No and Date	1311000580/17/09/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023

1. Specification of Import and export items, indicating weight of export item
2. Manufacturing process using silane in the end product.
3. Function of Silane in import item in manufacturing the export item with calculation for quantity required.
4. To fill details of imported and indigenous items in 4 E annexure with production consumption data for the last three years duly certified by CA.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	84 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	REX-TONE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00199983AM22
RA File Number	03AA04086075 AM22
Licence No and Date	0311007411/01/10/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023

- i) To apply separately each export item like printing ink Yellow, printing ink Magenta, printing ink Green etc..

- ii) Similarly to give specific imported raw materials required for each colour of printing ink (specific relevant solvent, pigment, resin to be given without strokes.
- iii) Material balance sheet separately for each type of export item giving solid content and pigment content.
- iv) Consumption of all the raw materials with corresponding production of export item duly certified by Chartered Accountant for the last three years separately for each type of export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	85 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00273977AM22
RA File Number	05AA040105498 AM22
Licence No and Date	0511006626/03/12/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	86 / NC/4/MEET/Dec/202223/15		
Case Status	Case Approved		
Party Name	FOAMTECH ANTIFIRE COMPANY		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023		
HQ File Number	HQRNORM APPLY 00273987AM22		
RA File Number	05AA04097546 AM22		
Licence No and Date	0511006627/03/12/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms on repeat basis as under:-			
Items of export	Qty.	Items of import	Qty.

Preparations & charges for Fire			
Extinguisher, Charged Fire			
Extinguishing Grenades Former			
Brand	82500.00Litre	DX1025 Fluorosurfactant	1320 Kg
(Containing-Min. of 1320 Kg of import item)			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	87 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00300048AM22
RA File Number	05AX04000370 AM22
Licence No and Date	0511007295/28/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023 1. Manufacturing process of export item, giving stage wise wastage of raw materials both imported and indigenous. 2. COA report/composition of Export item, indicating weight in Kg terms.. 3. Chemical name of DX 5011 Foam Stabilizer. 4. Complete calculation for the requirement of inputs (both imported and indigenous) giving net import content and wastage separately for the manufacture of export item, along with Appendix 4 E of the application giving quantity of indigenous items. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	88 / NC/4/MEET/Dec/202223/15
Case Status	Case Approved
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00300050AM22
RA File Number	05AX04000371 AM22

Licence No and Date	0511007296/28/12/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms on repeat basis as under:-			
Items of export	Qty.	Items of import	Qty.
Preparations & charges for Fire	82500.00Litre	DX1025 Fluorosurfactant	1320Kg
Extinguisher, Charged Fire			
Extinguishing Grenades Former Brand			
Containing-Min. of 1320 Kg of import item			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	89 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	MEGHMANI ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00329170AM22
RA File Number	08AX04000298 AM22
Licence No and Date	0811003840/24/01/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 11.10.2022 followed by a reminder on 13.12.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	90 / NC/4/MEET/Dec/202223/15
Case Status	Case Approved
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00343416AM22
RA File Number	03AX04001083 AM22
Licence No and Date	0311011105/04/02/2022
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms on repeat basis as under:-

Items of export	Qty.	Items of import	Qty.
Direct yellow 157 (Yellow OIV Liquid) (Net Content of Import products in Export product is 1535.429 Kgs)(Direct yellow157 (Yellow OIV Liquid) (Net Content of Import products in Export product is 1535.429 Kgs))	1 Kg	N-Acetoacet Cresidine Sulphonic Acid (AACS)	0.080 Kg

(Dye content 18.5%)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	91 / NC/4/MEET/Dec/202223/15
Case Status	Case Withdrawn
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM REVIW00004414AM23
RA File Number	05AX04000939 AM22
Licence No and Date	0511008749/10/02/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the case was approved in meeting number NC/ 4/ MEET/ Apr/ 202223/ 1 dated 28.04.2022. Hence, the committee decided to withdraw the case.	

Case No.	92 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	MODISON LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00001658AM23
RA File Number	NA
Licence No and Date	0311012000/28/02/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023	
1. Complete technical details as per annexure to appendix 4E.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	93 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	PACIFIC QUARTZ SURFACES LLP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00000216AM23
RA File Number	13AX04000006 AM23
Licence No and Date	1311001152/13/04/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023

1. Specification of Import and export items, indicating weight of export item.
2. Manufacturing process using all the raw materials (both imported and indigenous) in the end product.
3. Function of import items in manufacturing the export item with calculation for quantity required.
4. To fill details of imported and indigenous items in 4 E annexure with production consumption data for the last three years duly certified by CA.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	94 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00000662AM23
RA File Number	05AX04000297 AM23
Licence No and Date	0511012331/09/05/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 23.09.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	95 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	HILITE INDUSTRIES PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00000660AM23
RA File Number	05AX04000328 AM23
Licence No and Date	0511012327/09/05/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023 1. Composition of Beater Jointing Sheets. 2. Complete calculation for the requirement of all the raw materials (both imported and indigenous) indicating net content and wastage separately 3. Production of export item vis-à-vis consumption of all the raw materials for the last 3 years duly certified by CA and also to give application /use of export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	96 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	S M I COATED PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00001592AM23
RA File Number	03AX04001791 AM23
Licence No and Date	0311015775/22/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	97 / NC/4/MEET/Dec/202223/15
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00001718AM23
RA File Number	03AX04001818 AM23

Licence No and Date	0311015950/28/06/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms with 1% wastage as under:-			
Items of export	Qty.	Items of import	Qty.
Transformer Oil (ASTM Specification)(Transformer Oil (ASTM Specification))	4000.0 MTS	Base Oil (incl. Base Stock /TOBS)	4040 MT
		2,6-Di-Tert-Butyl-Para-Cresol (DBPC) / Butyl Hydroxyl Toluene (BHT)	6.0 MT
Transformer Oil (IS Specification)(Transformer Oil (IS Specification))	2000.0 MTS	Base Oil (incl. Base Stock /TOBS)	2020 Mt
Poweroil Flexoil (N & P Grade)(Poweroil Flexoil (N & P Grade))	4000.0 MTS	Base Oil (incl. Base Stock /TOBS)	4040 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	98 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00001825AM23
RA File Number	03AX04002001 AM23
Licence No and Date	0311016060/04/07/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	99 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00001826AM23
RA File Number	03AX04002000 AM23

Licence No and Date	0311016061/04/07/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	100 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	CANPEX CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00001830AM23
RA File Number	31AX04000091 AM23
Licence No and Date	3111001495/04/07/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	101 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00001951AM23
RA File Number	03AX04001999 AM23
Licence No and Date	0311016226/11/07/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	102 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	TRISTAR INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002052AM23
RA File Number	03AX04000852 AM23
Licence No and Date	0311016353/15/07/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023

1. Generic name of export product. If it is formulated product, the % composition of each input in export product.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	103 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	J K PARAS POLYCOATS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002253AM23
RA File Number	05AX04001207 AM23
Licence No and Date	0511013950/25/07/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	104 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	S M I COATED PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002794AM23
RA File Number	03AX04002898 AM23
Licence No and Date	0311017488/26/08/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	105 / NC/4/MEET/Dec/202223/15
Case Status	Case Approved
Party Name	MPCL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00003073AM23
RA File Number	03AX04003041 AM23
Licence No and Date	0311017824/13/09/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms with NIL wastage as under:-

Items of export	Qty.	Items of import	Qty.
WHITE OIL 32 (Containing BASE OIL AD BASE 6 CST: 3150 MTS)(WHITE OIL 32 (Containing BASE OIL AD BASE 6 CST: 3150 MTS))	3307.0 MTS	BASE OIL AD BASE 6 CST	3150.0 MTS

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	106 / NC/4/MEET/Dec/202223/15
Case Status	Case Approved
Party Name	MPCL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00003074AM23
RA File Number	03AX04003040 AM23
Licence No and Date	0311017825/13/09/2022

Norms Committee Decision:

. The committee considered the case as per agenda and decided to ratify the norms with NIL wastage as under:-

Items of export	Qty.	Items of import	Qty.
WHITE OIL 32 (Containing BASE OIL AD BASE 6 CST: 1050 MTS)(WHITE OIL 32 (Containing BASE OIL AD BASE 6 CST: 1050 MTS))	2205.0 MTS	BASE OIL AD BASE 6 CST	1050.0 MTS

WHITE OIL 48 (Containing BASE OIL AD 1102.0 MTS BASE OIL AD BASE 8 CST 2100.0 MTS
BASE 8 CST: 2100 MTS)(WHITE OIL 48
(Containing BASE OIL AD
BASE 8 CST: 2100 MTS))

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	107 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	KRISHNA ANTIOXIDANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00003100AM23
RA File Number	03AX04002976 AM23
Licence No and Date	0311017854/14/09/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	108 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00003116AM23
RA File Number	05AX04001682 AM23
Licence No and Date	0511014815/14/09/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	109 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023

and Date	
HQ File Number	HQRNORM APPLY 00003124AM23
RA File Number	05AX04001655 AM23
Licence No and Date	0511014821/14/09/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	110 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00003487AM23
RA File Number	05AX04001693 AM23
Licence No and Date	0511015095/30/09/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	111 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	VIJAYNAGAR BIO-TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00003488AM23
RA File Number	26AX04000053 AM23
Licence No and Date	2611000724/30/09/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022 followed by a reminder on 13.12.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	112 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred

Party Name	ASHA PENN COLOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00003597AM23
RA File Number	03AX04003481 AM23
Licence No and Date	0311018443/09/10/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 23.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	113 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00003880AM23
RA File Number	03AX04002288 AM23
Licence No and Date	0311018769/21/10/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	114 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	VIVAN INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00004262AM23
RA File Number	34AX04000661 AM23
Licence No and Date	3411002973/10/11/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023 1. Complete technical details as per annexure to appendix 4E.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	115 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00004416AM23
RA File Number	03AX04003917 AM23
Licence No and Date	0311019303/17/11/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).	

Case No.	116 / NC/4/MEET/Dec/202223/15
Case Status	Case Deferred
Party Name	AMITEK INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00005165AM23
RA File Number	13AX04000255 AM23
Licence No and Date	1311001641/21/12/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/15 dated 13.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	